

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 415

RA/06/ND/2022 in Appeal No. 943/252/ND/2018

IN THE MATTER OF:

Pr. Commissioner Of Income Tax-6	...	Applicant
Versus		
M/s Netfocus Tech Comprivate Ltd &Anr.	...	Respondent

Order under Section 252 of Companies Act, 2013.

Order delivered on 09.03.2023

Coram:

**MR. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent :

ORDER

No one has appeared on behalf of the applicant. RA stands dismissed for want of non-prosecution.

**Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)**
Mukesh

**Sd/-
ASHOK KUMAR BHARDWAJ
MEMBER (JUDICIAL)**